

Notice Calling for suggestions, views, comments etc from WTO- SPS Committee members within a period of 60 days on the draft notification related to retaining the proviso of ready to drink infant milk substitute.

File No. 1/Infant Nutrition/Std/ Notification/FSSAI/2016 - . In the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011,-

(a) in regulation 2.1 relating to “DAIRY PRODUCTS AND ANALOGUES”, in sub-heading “Infant Milk Substitute” under sub-regulation 2.1.9 “FOODS FOR INFANT NUTRITION”,-

(i) in para 1, after sl. No. 37 and the entries thereto, the following proviso shall be inserted, namely;-

“Provided further that in ready to drink infant milk substitute, lecithin and ascrobyl palmitate may be used upto maximum limit of 0.5 gm./100ml. and 1mg./100ml. respectively.”

(ii) in para 2, after sl. No. 38 and the entries thereto, the following proviso shall be inserted, namely;-

“Provided further that in ready to drink infant milk substitute, lecithin and ascrobyl palmitate may be used upto maximum limit of 0.5 gm./100ml. and 1mg./100ml. respectively.”

(b) in Regulation 2.4 relating to “CEREAL AND CEREAL PRODUCTS”, in sub-regulation 2.4.15 “BAKERY PRODUCTS”,-

(i) in para 1, after third proviso , the following proviso shall be inserted, namely;-

“Provided also that Biscuit may contain baker’s yeast at the levels required under “Good Manufacturing Practices (GMP).”

(ii) in para 2, after the fourth proviso, the following proviso shall be inserted, namely;-

“Provided also that bread may contain baker’s yeast at the levels required under “Good Manufacturing Practices (GMP).”